

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2127
ANSWERED ON:22.08.2013
OVERDRAWAL FROM GRIDS
Venugopal Shri P.

Will the Minister of POWER be pleased to state:

- (a) whether many States are ignoring the warnings from the Northern Regional Load Despatch Centre and the Central Electricity Regulatory Commission (CERC) to maintain grid discipline and stop overdrawal;
- (b) if so, the details thereof;
- (c) whether the CERC has issued show cause notice to various States for overdrawal of power from the power grid and if so, the details thereof;
- (d) whether the Government has asked the stake holders to carry out independent third party audit of the protection system and adhere to grid discipline; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : Despite warnings from Northern Regional Load Despatch Centre (NRLDC) to stop overdrawal of power and maintain grid discipline, many states tend to overdraw from the grid. NRLDC had brought the overdrawal from the grid and non-compliance of its directions by the constituents of Northern Region for the period from 1.1.2012 to 16.7.2012 to the notice of the Central Electricity Regulatory Commission (CERC). Subsequently, NRLDC has not brought any violation/non-compliance to the notice of the CERC.

(c) : Central Electricity Regulatory Commission (CERC) had issued show cause notices to the State Transmission Utilities (STUs) and the State Load Despatch Centers (SLDCs) in the States of Uttar Pradesh, Uttarakhand, Rajasthan, Haryana, Punjab and Jammu & Kashmir.

(d) & (e) : The Enquiry Committee set up after the major grid disturbance of 30th and 31st July, 2012, recommended inter-alia for Third Party Protection Audit (TPA) in all substations.

Accordingly, TPA was taken up by CEA through the respective Regional Power Committees (RPCs) with the stakeholders across the country. All States in each region have completed the third party protection audit and further rectification activity, based on the observation of the TPA, has also been initiated by all states.

CERC has already made provisions in the Indian Electricity Grid Code (IEGC) to discourage grid indiscipline. Non-compliance of grid discipline by the stakeholders is closely monitored by the RLDCs and also in the respective Regional Power Committees (RPCs).